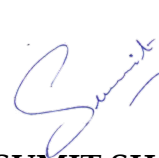


FORM G (Re-issued)
INVITATION FOR EXPRESSION OF INTEREST FOR CREW B.O.S PRODUCTS LIMITED OPERATING IN MANUFACTURING OF LEATHER ACCESSORIES AT PLOT NO. 37 SECTOR 4, IMT MANESAR, GURGAON, HARYANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN	Crew B.O.S. Products Limited AAACC3222F L51909DL1988PLC034472
2.	Address of the registered office	304A, Jaina Tower-1, District Centre, Janakpuri, New Delhi 110058 (As per MCA record). Not in the possession of CD
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	- Plot No.199 Udyog Vihar Phase 1, Gurgaon – Physical Possession Under OL - Plot No.172 Udyog Vihar Phase 1, Gurgaon – Physical Possession Under OL - Plot No.190 EPIP Phase 2, Neemrana, Rajasthan – Physical Possession Under OL - Plot No.37, Sector 4, IMT Manesar, Gurgaon – (Operational and Symbolic Possession with OL
5.	Installed capacity of main products/ services	Installed capacity- Not available. Manufacturing of leather accessories like bags, upholstery, and handbags when it was operational.
6.	Quantity and value of main products/ services sold in last financial year	The quantity and value of the main products are not available. The CD has entered into a manufacturing license agreement with Tangerine Skies Pvt. Ltd. (TSPL)/ OFB Tech Ltd (OFB) to utilize the plant and machinery at the Manesar unit, along with the associated technology and skilled labor employed by the CD.
7.	Number of employees / workmen	1033
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com

10.	Last date for receipt of expression of interest	09-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	14-08-2026
12.	Last date for submission of objections to provisional list	19-08-2026
13	Date of issue of final list of prospective resolution applicants	24-08-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-08-2026
15	Last date for submission of resolution plans	25-09-2026
16	Process email id to submit EOI	cirp.crewbos@gmail.com
17	Details of the corporate debtor's registration status as MSME	The CD is not registered with MSME.




SUMIT SHARMA

Resolution Professional

IBBI Regn No: IBBI/PA-001/IP-P02323/2020-2021/13513

AFA number: AA1/13513/02/311226/108468 VALID UPTO 31-12-2026

Registered Address: C-3/69A, Keshav Puram, Delhi-110035

For Crew B.O.S Products Limited

Date: 24/07/2026

Place: New Delhi

पीसी ज्वैलर लिमिटेड

निगमित पदनाम संख्या: L36911DL2005PLC134929

पंजी. कार्यालय: 2713, तीसरा तल, बैंक स्ट्रीट, कोरलाबाग, नई दिल्ली-110005

फोन: 011-49714971/9 वेबसाइट: www.pcejeweller.com, ई-मेल: info@pcejeweller.com

डाक मतपत्र की सूचना और ई-वोटिंग संबंधी जानकारी

सदस्यों को सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 110 तथा कंपनियों (प्रबंधन और प्रशासन) नियम, 2014 के लागू नियमों के साथ पठित प्राक्कानों के अनुसार, कंपनी डाक मतपत्र के माध्यम से अपने सदस्यों की स्वीकृति प्राप्त करना चाहती है, जो दिनांक 16 जुलाई, 2026 के डाक मतपत्र नोटिस ("नोटिस") में उल्लिखित विशेष कार्यों के संबंध में है।

कंपनी अधिनियम, 2013 के लागू प्राक्कानों और उसके अंतर्गत बनाए गए नियमों के अनुपालन में, कॉर्पोरेट कार्य मंत्रालय ("एमसीए") द्वारा जारी दिनांक 22 सितंबर, 2025 के सामान्य परिपत्र संख्या 03/2025 के साथ, तथा इस संबंध में डन। द्वारा जारी पूर्व परिपत्रों के क्रम में, नोटिस केवल इलेक्ट्रॉनिक माध्यम से उन सदस्यों को भेजा गया है जिनके ई-मेल पते डिपॉजिटरी प्रमाणियों/कंपनी/रजिस्ट्रार एवं ट्रांसफर एजेंट – केफिन टेक्नोलॉजीज लिमिटेड ('केफिनटेक')के पास पंजीकृत हैं और जिनके नाम राष्ट्रीय प्रभिमूर्ति डिपॉजिटरी लिमिटेड / सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड से प्राप्त सदस्यों के रजिस्ट्रार/लामकारी स्वामियों की सूची में कट-ऑफ तिथि अर्थात 10 जुलाई, 2026 को दर्ज हैं। कंपनी ने इसे भेजने की प्रक्रिया 24 जुलाई, 2026 को पूरी कर ली है।

नोटिस कंपनी की वेबसाइट www.pcejeweller.com, बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट क्रमशः www.bseindia.com और www.nseindia.com तथा केफिनटेक की वेबसाइट https://evoting.kfintech.com पर भी उपलब्ध है।

सदस्यों को नोटिस की कोई भीतिक प्रति नहीं भेजी गई है और सदस्यों की सहमति/असहमति केवल ई-वोटिंग सुविधा के माध्यम से ही दर्ज की जाएगी।

कंपनी अधिनियम, 2013 की धारा 108 और 110 के प्राक्कानों, कंपनियों (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 तथा सेबी (लिरिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 44 के अनुपालन में, कंपनी अपने सदस्यों को इलेक्ट्रॉनिक माध्यम से मतदान करने के उनके अधिकार का प्रयोग करने की सुविधा प्रदान करते हुए प्रसन है और कार्य केवल इलेक्ट्रॉनिक रूप से ई-वोटिंग सुविधा के माध्यम से ही संपादित किए जाएंगे।

कंपनी ने ई-वोटिंग सुविधा प्रदान करने के लिए एजेंसी के रूप में केफिनटेक की सेवाएं ली हैं। सदस्य केवल ई-वोटिंग द्वारा ही मतदान कर सकते हैं।

ई-वोटिंग **शनिवार, 25 जुलाई, 2026 को प्रातः 9:00 बजे** शुरू होगी और **रविवार, 23 अगस्त, 2026 को शाम 5:00 बजे** समाप्त होगी तथा इसके बाद कोई मतदान स्वीकार नहीं किया जाएगा। सदस्यों के मतदान अधिकार कट-ऑफ तिथि को कंपनी की चुकता इक्विटी शेयर पूजी में उनके हिस्से के अनुपात में होंगे।

जो व्यक्ति कट-ऑफ तिथि को कंपनी का सदस्य नहीं है, वह इस नोटिस को केवल सूचना के उद्देश्य से माने। कंपनी के निदेशक मंडल ने डाक मतपत्र प्रक्रिया को निष्पक्ष और पारदर्शी तरीके से संचालित करने के लिए श्री अमित रस्तोगी, प्रेडिस्टिंग कंपनी सेक्रेटरी (सीपी नं. 18465) को स्कुटीनाइजर नियुक्त किया है।

स्कुटीनाइजर की रिपोर्ट के आधार पर, डाक मतपत्र का परिणाम ई-वोटिंग समाप्त होने के 2 कार्य दिवसों के भीतर घोषित किया जाएगा। परिणाम तथा स्कुटीनाइजर की रिपोर्ट कंपनी की वेबसाइट और केफिनटेक की वेबसाइट पर भी उपलब्ध होंगी।

इलेक्ट्रॉनिक सहाय्य से मतदान से संबंधित किसी भी प्रश्न या शिकायत के मामले में, सदस्य ब्रह्मदजमजी की वेबसाइट https://evoting.kfintech.com के डाउनलोड सेक्शन में उपलब्ध ई-वोटिंग पर सहायता और अवरर पूछे जाने वाले प्रश्न ("FAQs") तथा शंयश्चारकों के लिए उपयोगितापूर् पुस्तिका देख सकते हैं या ई-मेल द्वारा evoting@kfintech.com पर संपर्क कर सकते हैं अथवा केफिनटेक के टोल फ्री नंबर 1800-309-4001 पर कॉल कर सकते हैं।

“भीतिक शेयरों के हस्तांतरण और डीमैटरियलाइजेशन के लिए विशेष विडो”

सेबी परिपत्र संख्या HO/38/13/11(2)2026-MIRSD&POD/13750/25 दिनांक 30 जनवरी, 2026 (सेबी परिपत्र) के अनुसार, उन निवेशकों के लिए भीतिक शेयरों के हस्तांतरण और डीमैटरियलाइजेशन हेतु एक और विशेष विडो खोली गई है, जिन्होंने 01 अप्रैल, 2019 से पहले कंपनी के भीतिक शेयर बेचे/खरीदे थेय और i) शेयरों के हस्तांतरण के लिए आवेदन प्रस्तुत नहीं किया था, या ii) शेयरों के हस्तांतरण के लिए आवेदन प्रस्तुत किया था, लेकिन दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से वही अनौकृत/बायस कर दिए गए/उन पर कार्रवाई नहीं की गई। यह विशेष विडो 05 फरवरी, 2026 से 04 फरवरी, 2027 तक एक वर्ष की अवधि के लिए खुली रहेगी। अधिक जानकारी के लिए, कृपया कंपनी की वेबसाइट https://corporate.pcejeweller.com/shareholders-information/ पर उपलब्ध सेबी परिपत्र देखें। इस विशेष विडो का लाम उठाने के इच्छुक निवेशक ब्रह्मदजमजी से ई-मेल einward.ris@kfintech.com के माध्यम से संपर्क कर सकते हैं या टोल फ्री नंबर 1800-309-4001 पर कॉल कर सकते हैं।

दिनांक: जुलाई 24, 2026
स्थान: नई दिल्ली

पीसी इंडिया फाइनेंशियल सर्विसेज लिमिटेड

सूचना

(कंपनी के इक्विटी शेयरधारकों के ध्यानार्थ)

(कंपनी के इक्विटी शेयरों का निवेशक शिक्षा एवं संरक्षण निधि (IEPF) प्राधिकरण को अंतरण)

एएद्वारा कंपनी के शेयरधारकों को सूचित किया जाता है कि कंपनी अधिनियम, 2013 ("अधिनियम") के लागू प्राक्कानों तथा निवेशक शिक्षा एवं संरक्षण निधि प्राधिकरण (लेखा, लेखा-परीक्षा, अंतरण एवं धनवापसी) नियम, 2016 ("नियम"), समय-समय पर किए गए संशोधनों सहित, के अनुसार ऐसे लामांश की राशि, जिसका पिछले लगातार सात वर्षों तक मुगतन नहीं किया गया है अथवा जिसे संबंधित शेयरधारकों द्वारा दावा नहीं किया गया है, तथा उससे संबंधित आधारभूत इक्विटी शेयर, जिन पर लगातार सात वर्ष या उससे अधिक अवधि तक लामांश अप्राप्त अथवा अदावाकृत रहा है, उन्हें निवेशक शिक्षा एवं संरक्षण निधि प्राधिकरण को हस्तांतरित किया जाएगा।

उक्त नियमों के अनुपालन में, कंपनी ने उन शेयरधारकों को, जिन्होंने वित्तीय वर्ष 2018-19 के अंतिम लामांश के बाद से अपना लामांश मुनाया नहीं है तथा जिनके शेयर आईईपीएफ प्राधिकरण को हस्तांतरित किए जाने के पात्र हैं, उनके पंजीकृत पते पर साधारण डाक द्वारा व्यक्तिगत सूचना प्रेषित की है, ताकि उन्हें अपने अप्राप्त/अदावाकृत लामांश का दावा प्रस्तुत करने तथा अपने शेयरों के आईईपीएफ को अंतरण से बचने हेतु आवश्यक कार्रवाई करने का पयांच अवसर प्राप्त हो सके। संबंधित शेयरधारकों से अनुरोध है कि वे अपने दावे के समर्थन में आवश्यक दस्तावेजों सहित 30 सितम्बर, 2026 तक कंपनी के रजिस्ट्रार एवं शेयर अंतरण अभिकर्ता (RTA) को लिखित रूप में आवेदन प्रस्तुत करें। कंपनी ने उन संबंधित शेयरधारकों का पूर्ण विवरण, जिनका लामांश लगातार सात वर्षों से अप्राप्त/अदावाकृत है तथा जिनके शेयर IEPF प्राधिकरण को हस्तांतरित किए जाने हैं, अपनी वेबसाइट <https://www.ptcfincinancial.com/cms/showpage/page/equity> पर भी उपलब्ध करा दिया है।

यदि संबंधित शेयरधारकों से 30 सितम्बर, 2026 तक कोई वैध दावा प्राप्त नहीं होता है, तो कंपनी बिना किसी अन्य सूचना के संबंधित शेयरधारकों को शेयरों को आईईपीएफ डिमैट खाते में हस्तांतरित करने हेतु आवश्यक कार्रवाई प्रारंभ करेगी।

भीतिक स्वयंसेवकों में श्रेयर रखने वाले ऐसे शेयरधारक, जिन्होंने अभी तक अपना पैन एवं केंवर्डसी विवरण अद्यतन नहीं कराया है, उनसे अनुरोध है कि वे-प्रपत्र ISR-1, प्रपत्र ISR-2, प्रपत्र SH-13 (नामान्कन प्रपत्र) अथवा प्रपत्र ISR-3 (नामान्कन से बाहर रहने हेतु), सभी धारकों के स्व-प्रमाणित पैन की प्रति, खाताधारक का नाम अंकित वृत्त भर देंके (Cancelled Cheque) आदि आवश्यक दस्तावेज कंपनी के RTA को प्रस्तुत कर अद्यतन कराएं। उक्त ISR प्रपत्र कंपनी एवं RTA की निम्नलिखित वेबसाइटों पर उपलब्ध हैं: <https://www.ptcfincinancial.com/cms/showpage/page/kyc-documents> एवं <https://ris.kfintech.com/content/services/cs/inf/forms.aspx>

कृपया ध्यान दें कि उपर्युक्त नियमों के अनुसार IEPF प्राधिकरण को हस्तांतरित किए गए अप्राप्त लामांश एवं इक्विटी शेयरों के संबंध में कंपनी के विरुद्ध कोई दावा स्वीकार्य नहीं होगा।

शेयरधारक यह भी ध्यान दें कि यदि उनका अप्राप्त लामांश एवं संबंधित शेयर (तथा उन पर अर्जित होने वाले अन्य सभी लाम, यदि कोई हो) IEPF प्राधिकरण को हस्तांतरित कर दिए जाते हैं, तो वे निर्धारित ई-प्रपत्र IEPF-5 के माध्यम से, जो www.iewepf.gov.in पर उपलब्ध है, ऑनलाइन आवेदन प्रस्तुत कर तथा उसी की विधिवत हस्ताक्षरित भीतिक प्रति (कंपनी के अभिलेखों में उपलब्ध नमूना हस्ताक्षर के अनुसार) आवश्यक दस्तावेजों सहित कंपनी के पंजीकृत कार्यालय में भेजकर IEPF प्राधिकरण से अपना दावा प्राप्त कर सकते हैं।

सेबी के दिनांक 30 जनवरी, 2026 के परिपत्र के अनुसार, ऐसे भीतिक प्रभिमूर्तियों के अंतरण एवं ("डीमैट") डिमैटरियलाइज हेतु एक विशेष अवसर प्रदान किया गया है, जिनके अंतरण विलेख का निषादन - अप्रैल, 2019 से पूर्व किया गया था, बशर्ते कि उक्त परिपत्र पर उल्लेखित शर्तों का पालन किया गया हो। यह विशेष अवसर उन अंतरण अनुरोधों के लिए भी उपलब्ध रहेगा जो पूर्व में प्रस्तुत किए गए थे, किन्तु दस्तावेजों/प्रक्रिया में कमी अथवा अन्य कारणों से अवधीकृत, बायस लौटाए गए या लखित रह गए थे। यह सुविधा 5 फरवरी, 2026 से 4 फरवरी, 2027 तक, अर्थात् एक वर्ष की अवधि के लिए उपलब्ध रहेगी। इस अवधि के दौरान हस्तांतरित प्रभिमूर्तियों केवल डिमैट स्वरूप में ही अंतरण-प्राप्तकरके के खाते में जमा की जाएंगी तथा अंतरण पंजीकरण की तिथि से एक वर्ष की लॉक-इन अवधि के अधीन रहेगी। उक्त लॉक-इन अवधि के दौरान इन प्रभिमूर्तियों का अंतरण, गिरवी (Pledge) अथवा स्पमद अर्जित नहीं किया जा सकेगा। संबंधित निवेशकों से अनुरोध है कि वे इस विशेष सुविधा का लाभ उठाएं। ऐसे सभी अनुरोध निम्नलिखित पते पर कंपनी के RTA को भेजे जाएं: केफिन टेक्नोलॉजीज लिमिटेड सेलेंनियम बिल्डिंग, टॉवर-बी, प्लॉट संख्या 31 एवं 32, फाइनेंशियल डिस्ट्रिक्ट, नानकरामगुडा, सेरिलिंगममल्ली, हैदराबाद, रंगारेड्डी, तेलंगाना-500032 ई-मेल: einward.ris@kfintech.com

यदि किसी शेयरधारक को इस विषय में कोई प्रश्न हो अथवा किसी प्रकार की सहायता की आवश्यकता हो, तो वे कंपनी के रजिस्ट्रार एवं शेयर अंतरण अभिकर्ता (आरटीए) से निम्नलिखित पते पर संपर्क कर सकते हैं: केफिन टेक्नोलॉजीज प्राइवेट लिमिटेड सेलेंनियम टॉवर-बी, प्लॉट संख्या 31 एवं 32, फाइनेंशियल डिस्ट्रिक्ट, नानकरामगुडा, सेरिलिंगममल्ली मंडल, हैदराबाद - 500032, तेलंगाना। दूरभाषक +91 40 67162222 / 1800-309-4001 ई-मेल: suresh.d@kfintech.com.

कृते पीसी इंडिया फाइनेंशियल सर्विसेज लिमिटेड

हस्ता /—	मनोहर बलवानी
स्थान : नई दिल्ली	कंपनी सेक्रेटरी एवं अनुपालन अधिकारी
तिथि : 25 जुलाई, 2026	

(सीआईएन : L65999DL2006PLC153373)

पंजीकृत कार्यालय : 7वीं मजिल, टेलीफोन एक्सचेंज बिल्डिंग, 8 भीकाजी कामा प्लेस, नई दिल्ली-110066

फोन : +91 11 26737300/ 26737400, फैक्स : 26737373/ 26737374

ई-मेल : info@ptcfincinancial.com, वेबसाइट : www.ptcfincinancial.com

टेलीफैक्स:- 05946-264331

ई-मेल : pmbbridculhld@gmail.com

BRIDCUL (ब्रिडकुल)

CIN No. : U45203UR2008SGC032591

ब्रिज, रोपवे, टबल एण्ड अदर इन्फ्रास्ट्रक्चर डेवलपमेंट कॉरपोरेशन ऑफ उत्तराखण्ड लिमिटेड

(उत्तराखण्ड सरकार का उपक्रम)

पूर्व में उत्तराखण्ड राज्य अवस्थापना विकास निगम लिमिटेड

परियोजना ईकाई-हवानी, ईकाई कार्यालय : सैतला कॉलोनी, छोटी मुखावी, पोअॉ-बही मुखावी, हवानी, नैनीताल-263139

पत्रांक : 1408/ब्रिडकुल/रा0 ज़ि0 महि0 चिकि0-धवसीकरण/2026

दिनांक : 24.07.2026

नीलाग्री सूचना

सर्व सहायक को सूचित किया जाता है कि राजकीय महिला चिकित्सालय, अल्मोड़ा के जीर्णोद्धार/परम्परा कार्य के दौरान प्राप्त स्कंध सामग्री यथा लकड़ी, जी0आई0 सीट, एल्युमिनियम एवं अन्य सामग्री को "जैसा है जहाँ है" के आधार पर नीलग्री कर निश्चित किया जाना है, जिनका विवरण निम्नवत् है:-

क्र० सं०	कार्य का नाम	कार्य की शुद्ध न्यूनतम बोली (जी0एस0डी0सहित), टी0सी0एस0 अतिरिक्त (रू० लाख में)	घरोहर राशि (रू० लाख में)	बिबिदा प्रपत्र का मूल्य (रू०)	नीलाग्री की तिथि समय एवं स्थान
1.	राजकीय जिला महिला चिकित्सालय, अल्मोड़ा के जीर्णोद्धार/परम्परा कार्य के दौरान प्राप्त स्कंध सामग्री यथा लकड़ी, जी0आई0 सीट, एल्युमिनियम एवं अन्य सामग्री के निस्तारण हेतु नीलाग्री	0.99	0.50	2,500.00 + 18% G.S.T.	तिथि:- 07.08.2026 स्थान:- 13:00 बजे कार्यालय परि० प्रब० , ब्रिडकुल, सैतला कॉलोनी, हवानी।

उपरोक्त कार्य हेतु नीलाग्री प्रपत्र दिनांक 27.07.2026 से 06.08.2026 तक किसी भी कार्यालय दिवस में निर्धारित मुक्त, बिनाभ्र दायर जो कि परियोजना प्रबन्धक, स्वायत्त खाता, ब्रिडकुल, हवानी के नाम से जारी किया गया हो अथवा नकद रूप में जमा कर प्राप्त किया जा सकता है।

नोट:- उपरोक्त कार्य हेतु इच्छुक व्यक्ति/वर्ग द्वारा नीलाग्री प्रपत्र को क्रय किए जाने हेतु अपना जी0एस0डी0 प्रमाण-पत्र, आधार कार्ड, पैन कार्ड आदि की प्रति जमा की जानी होगी। नीलाग्री की शर्तें तथा निर्धारित प्राकृत बिबिदा प्रपत्र के साथ संलग्न रहेंगे।

परियोजना प्रबन्धक

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY THROUGHOUT INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI/ICDR REGULATIONS")

SHREE SIDDHIVINAYAK GREENTECH INDUSTRIES LIMITED

(Formerly known as Shree Siddhivinayak Greentech Industries Private Limited)

Corporate Identity Number: U10720MH2022PLC385368

Registered Office: Block Number 1 and 4 Floor No-1 and 2 Survey No 120, Plot No 4 & C.T.S. Number-5343 Sambhaj Nagar Behind DIC, Osmanabad, Maharashtra, India, 413501

Contact Person: Pearl Santosh Dsouza, Company Secretary and Compliance Officer, Contact Number: +91 8669522424; Email: info@shreesiddhivinayakgreentech.com

Website: www.shreesiddhivinayakgreentech.com

(Please scan this QR Code to view the Draft Red Herring Prospectus & Draft Abridged Prospectus)

Our Company was originally incorporated on June 24, 2022 as "Shree Siddhivinayak Greentech Industries Private Limited", a private limited company under the provisions of the Companies Act, 2013, vide Certificate of Incorporation dated June 25, 2022, issued by the Deputy Registrar of Companies, Central Registration Centre. Subsequently, our Company was converted from a private limited company to a public limited company pursuant to a special resolution passed by the shareholders at the Extra-Ordinary General Meeting held on January 30, 2026. The name of our Company was consequently changed to "Shree Siddhivinayak Greentech Industries Limited", and a fresh Certificate of Incorporation was issued by the Registrar of Companies, Central Processing Centre, on March 27, 2026. [For details with respect to change in the registered office of our Company, refer to chapter titled "Our History and certain Corporate Matters" on page 194 of this Draft Red Herring Prospectus.]

OUR PROMOTERS: DIPALI DATTATRAYA KULKARNI AND DATTATRAY KASHINATH KULKARNI
INITIAL PUBLIC ISSUE OF 65,96,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH ("EQUITY SHARES") OF SHREE SIDDHIVINAYAK GREENTECH INDUSTRIES LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF [•] ₹ PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING TO ₹ [•] LAKHS (THE "ISSUE"), OF WHICH [•] EQUITY SHARES AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 313 OF THE DRAFT RED HERRING PROSPECTUS.

THE PRICE BAND WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITION OF FINANCIAL EXPRESS (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITION OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND MARATHI EDITION OF MUMBAI LAKSHADEEP (A WIDELY CIRCULATED REGIONAL LANGUAGE DAILY NEWSPAPER) (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA WHERE OUR REGISTERED OFFICE IS LOCATED), ATLEAST TWO WORKING DAYS PRIOR TO BID/ ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO NSE EMERGE FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of one Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and/or the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the website of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and Sponsor Bank as applicable. This issue is being made through Book Building process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 252 of SEBI (ICDR) Regulations, 2018, the Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. The Issue is being made under Regulation 229(2) of Chapter IX of SEBI (ICDR) Regulations, 2018 via Book Building Issue method, in terms of Regulation 225(1)(b)(2) of Chapter IX of SEBI (ICDR) Regulations, 2018, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to QIBs, provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI (ICDR) Regulations, 2018, of which 40% of the Anchor Investor Portion shall be reserved as: 33.33% for domestic Mutual Funds and 6.67% for Life Insurance Companies and Pension Funds, subject to valid Bids being received at or above the Anchor Investors Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 35% of the Net Issue shall be available for allocation to Individual Bidders who applies for minimum application size. Not more than 15% of the Net Issue shall be available for allocation to Non-Institutional Investors of which one-third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to more than 10.00 Lakhs and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than 10.00 Lakhs and undersubscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of Equity Shares in the Non - Institutional Investors Category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non - Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI (ICDR) Regulations, 2018. Subject to valid Bids being received at or above the Issue Price, undersubscription, if any, in any category, except the QIB Portion, would be allowed to be met with spill-over from any other category or a combination of categories of Bidders at the discretion of our Company in consultation with the BRLM and the Designated Stock Exchange. However, under-subscription, if any, in the QIB Portion will not be allowed to be met with spillover from other category or a combination of categories.

All potential bidders, other than Anchor Investors, shall participate in the Issue only through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details of the respective bank accounts and / or UPI IDs, in case of Individual Investors and Non-Institutional Bidders with an application size of up to ₹ 5.00 lakhs, if applicable, which will be blocked by the Self-Certified Syndicate Banks ("SCSBS") for the same. For details in this regard, specific attention is invited to the chapter titled "Issue Procedure" beginning on page 328 of the Draft Red Herring Prospectus dated July 24, 2026.

A copy of the Red Herring Prospectus will be filed with the Registrar of Companies as required under Sections 26 & 32 of the Companies Act, 2013.

This public announcement is being made in compliance with the provisions of Regulation 247(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to this Issue and has re-filed the Draft Red Herring Prospectus and Draft Abridged Prospectus dated July 10, 2026, with NSE Emerge on July 24, 2026. Our Company had filed Draft Red Herring Prospectus and Draft Abridged Prospectus dated July 10, 2026, with NSE Emerge on July 15, 2026, which was subsequently withdrawn by us on July 24, 2026. In compliance with Regulation 247(1) of the SEBI ICDR Regulations, the Draft Red Herring Prospectus filed with NSE Emerge is made available for public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it along with Draft Abridged Prospectus on the website of the Company at www.shreesiddhivinayakgreentech.com websites of the Stock Exchange i.e. NSE Emerge at www.nseindia.com and the website of the Book Running Lead Manager ("BRLM"), i.e. Erudore Capital Private Limited at www.erudorecapital.com.

Our Company hereby invites the public to give their comments on the Draft Red Herring Prospectus dated July 24, 2026, filed with NSE Emerge, with respect to disclosures made in the Draft Red Herring Prospectus. The public is requested to send a copy of their comments to our Company at cs@shreesiddhivinayakgreentech.com and/or to the NSE Emerge, and/or to the Book Running Lead Manager, i.e. Erudore Capital Private Limited at info@erudorecapital.com. All comments must be received by our Company and/or the NSE Emerge and/or the Book Running Lead Manager at their respective addresses mentioned herein above, on or before 5.00 p.m. on the 21st day of (i.e., August 14, 2026) from the date of publication of this public notice.

Investment in equity and equity-related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the issuer and the Issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India (SEBI) nor does SEBI guarantee the accuracy or adequacy of the Offer Document. Potential investors should not rely on the Draft Red Herring Prospectus and/or Draft Abridged Prospectus for making any investment decision. Specific attention of investors is invited to the statement of "Risk Factors" beginning on page 22 of the Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus and/or Draft Abridged Prospectus may only be taken after the Draft Herring Prospectus has been filed with the ROC and must be made solely on the basis of such Prospectus as there may be material changes in the Draft Herring Prospectus and/or Abridged Prospectus from the Draft Red Herring Prospectus and/or Draft Abridged Prospectus. The Equity Shares, when offered through the Draft Herring Prospectus, are proposed to be listed on NSE Emerge.

For details of the main objects of the Company as contained in the Memorandum of Association, please refer to the section "Our History and Certain Corporate Matters" beginning on page 194 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them please refer to the section "Capital Structure" beginning on page 78 of the Draft Red Herring Prospectus.

ERUDORE CAPITAL

BOOK RUNNING LEAD MANAGER

Erudore Capital Private Limited

CIN: U64900MH2024PTCA430828

Address: Office No. 304, Third Floor, Morya Grand, Veera Desai Industrial Estate Road, Andheri (West), Mumbai - 400053, Maharashtra, India

T: +91 74001 76215

E: info@erudorecapital.com

Investor Grievance Email ID: investor@erudorecapital.com

Contact Person: Payal Saurabh Parikh

W: www.erudorecapital.com

SEBI Regn. No.: INM000013280

RTA & REGISTRAR TO THE ISSUE

Mas Services Limited

CIN: U64989DL1973PLC006950

Address: T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110029

T: 011-26387281

E: ipo@masserv.com

Investor Grievance Email ID: investor@masserv.com

Contact person: Mr. N.C. Pal

W: www.masserv.com

SEBI Regn. No.: INR000000049

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

Place: Dharashiv

Date: July 24, 2026

Pearl Santosh Dsouza

Company Secretary and Compliance Officer

Shree Siddhivinayak Greentech Industries Limited is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospect dated July 24, 2026, with NSE Emerge on July 24, 2026 along with the Draft Abridged Prospectus. The Draft Red Herring Prospectus and Draft Abridged Prospectus shall be available on the website of the Company at www.shreesiddhivinayakgreentech.com, websites of the Stock Exchange i.e. NSE Emerge at www.nseindia.com, and the websites of the Book Running Lead Manager ("BRLM"), i.e. Erudore Capital Private Limited at www.erudorecapital.com.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only (i) to persons in the United States that are "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act in reliance on Rule 144A, and (ii) outside the United States in "offshore transactions" (as defined in Regulations) in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

फॉर्म-जी (पुनः जारी)	
अभिलेखि की अभिव्यक्ति हेतु आमंत्रण	
श्री जी.ओ.एस प्रोडक्ट्स लिमिटेड	
रजिस्टर्ड ऑफिस 37 सेक्टर 4, आईएफटी मनेसर, गुरुद्वारा, हरियाणा में चन्द्रो की	
सामान्य की डिभिनिशन में कार्यरत	
(रिपता और सोल जामला (कोर्पोरेट मामलों के लिए रिपता संचालन प्रक्रिया) निम्नानुसार, 2016 के विनियम 38 के तहत विनियम (1) के अधीन)	
प्रारंभिक विवरण	
1. पैन/कैआइएन/एएएलसी संख्या के साथ कोर्पोरेट कणायता का नाम	श्री जी.ओ.एस प्रोडक्ट्स लिमिटेड AAAC3222F LS1909DL1988PLC034472
2. पंजीकृत कार्यालय का पता	304ए, जेमा टावर-1, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली - 110058 (कोर्पोरेट कार्य मंत्रालय के अभिलेखानुसार)। कोर्पोरेट वेनदार के कळों में भेजें।
3. वेबसाइट का यूआरएल	उपलब्ध नहीं
4. उन समय का विवरण जहां आम संपत्ती का कृपुन विवरण है	1. प्लॉट संख्या 199, चंदीग विहार, फेज-1, गुरुग्राम - अधिकाधिक परिचामक के भीतिक कळों में 2. प्लॉट संख्या 172, चंदीग विहार, फेज-1, गुरुग्राम - अधिकाधिक परिचामक के भीतिक कळों में 3. प्लॉट संख्या 190, ई.पी.आई.पी. फेज-2, नैमदाम, राजखण - अधिकाधिक परिचामक के भीतिक कळों में 4. प्लॉट संख्या 37, सेक्टर-4, आई.एम.टी. मनेसर, गुरुग्राम - अधिकाधिक परिचामक के परिचालनात्मक एवं सांकेतिक कळों में
5. कोर्पोरेट कणायता के मुख्य उपपत्ती/सेआओ की स्थापित कथना	स्थापित उपदान कथना - उपलब्ध नहीं, प्लॉट के परिचालन में रहने के समय कळों के उपदान जैसे पै

